

(xxii) The Export of Expanded Metal Steel Sheets (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 451 in Gazette of India dated the 17th February, 1973.

(xxiii) The Export of Stainless Steel Utensils (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 452 in Gazette of India dated the 17th February, 1973.

(xxiv) The Export of Electric Cables and Conductors (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 453 in Gazette of India dated the 17th February, 1973.

(xxv) The Exports of Cast Iron Soil Pipes and Fittings (Inspection) Amendment Rules, 1973, published in Notification No. S. O. 454 in Gazette of India dated the 17th February, 1973.

(xxvi) The Export of Cast Iron Manhole Covers and Frames (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 455 in Gazette of India dated the 17th February, 1973.

(xxvii) The Export of Automobile Spares Components and Accessories (Quality Control and Inspection) Rules, 1973, published in Notification No. S.O. 459 in Gazette of India dated the 17th February, 1973.

[Placed in Library. See No. LT-4438/73.]

(2) A copy of the Annual Report (Hindi and English versions) of the Indian Motion Pictures Export Corporation Limited, Bombay for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (i) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-4439/73.]

(3) A copy of the Annual Report (Hindi, and English versions) on the working of the Trade Development Authority, New Delhi for the year 1971-72, along with the Audited Accounts. [Placed in Library. See No. LT-440/73.]

12:57 hrs.

ESTIMATES COMMITTEE TWENTY-NINTH REPORT

SHRINARENDRA SINGH BISHT
(Almora): Mr. Speaker, Sir, I beg to present Twenty-ninth Report of the Estimates Committee regarding action taken by Government on the recommendations contained in their Hundred and Twenty-ninth Report (Fourth Lok Sabha) on the Department of Atomic Energy-Atomic Power.

12:58 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir I rise to announce that Government Business in this House during the week commencing 12th March, 1973, will consist of:

(1) Consideration of any item of Government Business carried over from today's order Paper.

(2) Submission to the vote of the House of Demands for Grants on account (General) for 1973-74.

(3) Discussion on the Resolution seeking disapproval of the Coal Mines (Taking Over of Management) Ordinance, 1973 and consideration and passing of the Coal Mine (Taking Over of Management) Bill, 1973.

(4) Discussion and voting on:

(i) The Supplementary Demands for Grants (General) for 1972-73.

(ii) The Supplementary Demands for Grants (Railways) for 1972-73.

(iii) The Demands for Grants (Railways) for 1973-74. (Interruptions)

अध्यक्ष महोदय : हर दफा याद दिखाना प्रकृता है-महापालत-बल है। जो निरस्र बना हुआ है उसका प्रसन्न हीका चरहिने। जिस से मुझे इतिहास धारणा उत्पन्न हो सकी है। कठवाय जी का प्रयास है।

श्री अटल बिहारी वाजपेयी (ग्वालियर) : हमें पता नहीं होता है कि मंत्री महोदय क्या कहने वाले हैं। इस वास्ते पहले से कैसे लिख कर दे सकते हैं? यह अन्याय है। हम उनको सुनने के बाद ही कुछ कह सकते हैं।

अध्यक्ष महोदय : जो नियम बना रखा है उसको तब आप छोड़िये।

श्री अटल बिहारी वाजपेयी : इसके बारे में यह लागू नहीं हो सकता है

SHRI PILOO MODY (Godhra) : Sir how can we anticipate the week's business? This is an occasion where without prior notice we should be allowed to say something.

श्री हुकम चन्द्र कछवाय (मुनेरा) : अध्यक्ष महोदय, सिड्यूल्ड कास्ट्स और सिड्यूल्ड ट्राइब्स कमेटी की रिपोर्टों पर इस सदन में अनेक वर्षों से चर्चा नहीं हुई है। क्या उस पर चर्चा करने के लिए अगले सप्ताह के दौरान कोई दिन रखा जायेगा और अगर अगले सप्ताह में यह सम्भव न हो, तो क्या इस सेशन में कोई दिन इस के लिए रखा जायेगा? जैसा कि मैं पहले पूछ चुका हूँ, क्या सरकार सिड्यूल्ड कास्ट्स और सिड्यूल्ड ट्राइब्स एम्प्लॉयमेंट बिल पर, जो पिछली लोक सभा के साथ सेप्टे हो चुका है, पुनर्विचार करने का विचार कर रही है।

SHRI DINEN BHATTACHARYYA (Serampore) : The point which I want to raise, and which has been raised here twice or thrice is regarding the Pay Commission's report. Government have not yet come forward with a contradiction of the news item that has appeared in the papers that

there is difference of opinion within the Commission. I would request you to ask the hon. Minister concerned to come forward with a further statement about what Government are going to do and what the actual state of affairs in the Pay Commission is. Lakhs of workers are getting agitated over this very important issue, and next week, the hon. Minister should come forward with a statement on this.

SHRI S.M. BANERJEE (Kampur) : I fully support my hon. friend, because that statement is necessary now, in view of what has come out in the newspapers regarding the split in the Pay Commission, that is, among its members. Unless there is a unanimous report, it is not going to be implemented. So, all the hopes of the employees have been shattered. It is not a question of the Central Government employees alone. All the Armed Forces, the Navy, Army and Air Force are concerned with this. I would, therefore, request that some statement should be made regarding this next week.

I would also request that some statement should be made by the hon. Law Minister about the rumours regarding the striking down of article 31C. And from whom is this rumour? It is from Government sources, from some people in the Government, who have vested interest and who want the Supreme Court to strike it down. I want Shri H.R. Gokhale to make a statement on this.

SHRI H. N. MUKERJEE (Calcutta-North-East) : If I may interrupt, on this issue, I learn that the Law Minister is willing to make a statement in this House, in which case that may be ascertained ...

MR. SPEAKER: May I make one request to hon. Members? Why should they raise it under this item? Why should they not give separate notice, so that I could send it on to the hon. Minister concerned?

SHRI H. N. MUKERJEE : The matter having been mentioned, I have referred to it. I have learnt—rightly or wrongly, that is a different matter—that the Law Minister is ready to make a statement repudiating the

judicial rumours which seem to be circulating in the Supreme Court. If that is so, he may come on Monday and make a statement and be done with it. Otherwise, this thing might grow into something like a spectre. . .

SHRI S. M. BANERJEE : This rumor-mongering is going on among the highly placed personnel in the Government who want that this should be struck down by the Supreme Court. Therefore, I want that the hon. Law Minister should make a statement on this.

SHRI P. K. DEO (Kalahandi): I want that the President's Proclamation taking over the administration of the State of Orissa should be discussed next week. It is a very controversial matter. It has raised country-wide commotion (*Interruptions*). It should be taken up at the earliest opportunity.

Secondly, regarding the passing of the Orissa budget. It involves the code of conduct of the Governor, the very institution of Governor, how it is being misused. All these relevant questions have been agitating the minds of the people throughout the country. Therefore, adequate opportunity should be provided next week to discuss the President's Proclamation.

SHRI K. LAKKAPPA (Tumkur) : He is a very good Governor, representing Mysore. We are fortunate in having him.

SHRI VAYALAR RAVI (Chirayinkil): I agree with the point made by Shri H. N. Mukerjee and Shri S. M. Banerjee.

श्री सरजू पांडे (शाजीपुर) : अध्यक्ष महोदय, मुझे निवेदन करना है कि बुनकरों की समस्या बहुत गम्भीर है। मैं चाहता हूँ कि संसदीय कार्य मंत्री इस विषय पर बहस करने के लिए अगले हफ्ते कुछ समय रखें।

श्री इत्तहाक सन्भली (अमरोहा) : स्पीकर साहब, यूं तो आज भी बुनकरों के बारे में थोड़ी बात हुई है, लेकिन यह मामला दो चार लाख नहीं, बल्कि पांच करोड़ इंसानों से ताल्लुक रखता है, जो कि फ़ाकाकशी कर रहे हैं। मैं अर्ज करना चाहता हूँ कि बुनकरों की समस्या के बारे में कम से कम दो घंटे का डिस्कशन जल्दी ही रखा जाये।

شری استحق سیدھلی (امروہہ)
سہیگر صاحب - ہوں تو آج بھی
بلکروں کے بارے میں تھوڑی بات
ہوئی ہے، لیکن یہ معاملہ دو چار
لاکھ نہیں، بلکہ پانچ کروڑ انسانوں
سے تعلق رکھتا ہے، جو کہ فاکا
کشی کر رہے ہیں۔ میں عرض کرنا
چاہتا ہوں کہ بلکروں کی سہسہا
کے بارے میں کم سے کم دو گھنٹے
کا ڈسکشن جلدی ہی رکھا جائے۔

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, आप को स्मरण होगा कि उस दिन यूनियन पब्लिक सर्विस कमिशन में हिन्दी स्टैनोग्राफ़र्स के लिए अंग्रेजी का प्रश्नपत्र अनिवार्य करने के बारे में सदन में चर्चा उठी थी। लेकिन वह मामला साफ़ नहीं हुआ है। इस सदन ने जो कानून बनाया है, उस का पालन नहीं हो रहा है। मंत्री महोदय इस सदन के बनाये हुए कानून से बंधे हुए हैं, लेकिन सरकार हिन्दी के सवाल पर पीछे जा रही है। मेरा निवेदन है कि आप इस विषय पर चर्चा करने का मौका दें।

SHRI K. RAGHU RAMAIAH : Various valuable suggestions have been made and shall certainly convey them to the Minister^s concerned (*Interruptions*).

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मंत्री महोदय ने पिछली बार भी यही कहा था कि वह सम्बन्धित मंत्रियों को कह देंगे। लेकिन हमें अभी तक जवाब नहीं मिला है। वह बहुत चतुराई से बात को टाल देते हैं।

13.08hrs.

STATEMENT RE. STRIKE IN AIR INDIA

MR. SPEAKER : I have received intimations under rule 377 from Shri Shankar Dayal Singh and Shri B.V. Naik....

SHRI K. LAKKAPPA (Tumkur) : Regarding what ?

MR. SPEAKER : about a threatened strike in Air India, Whether it is already on about to come.

SHRI ATAL BIHARI VAJPAYEE : (Gwalior) : You should have admitted a call-attention on this.

MR. SPEAKER : The Minister has sent me intimation this morning that he wanted to make a statement.

SHRI VAYALAR RAVI (Chirayinkil) : Be strong. Do not yield.

SHRI ATAL BIHARI VAJPAYEE : on a point of clarification....

MR. SPEAKER : There is no point in a call-attention after three or four days. It is much better to have a statement. Under the rules, when a Minister makes a statement, there are no questions. But later on, if necessary, and you think proper, we will see whether in any other shape it comes or not-

3737 L. S.—9

श्री शंकर दयाल सिंह (चतरा) : अध्यक्ष महोदय, मैं एक बो मिनट में कुछ कहना चाहता हूँ।

अध्यक्ष महोदय : आप ने यही कहना है कि यह हुआ, वह हुआ। जो हुआ, वह मिनिस्टर साहब बता देंगे। अगर आप के बयान से मसला हल हो जाय और मिनिस्टर के बयान की जरूरत न हो तो मैं इजाजत दे दूँ आप को।

श्री शंकर दयाल सिंह : मान्यवर, जो आप का इशारा है उसी के अनुसार मैं केवल उन्हीं बातों को कहूँगा। मैं एक मिनट का समय लेना चाहता हूँ।

देश के सामने आज बहुत सारी समस्याएँ खड़ी हैं और उन्हीं में कभी कभी छोटी छोटी समस्याएँ भी बड़ी हो जाती हैं। पिछले दिनों हुआ यह कि बम्बई से लंदन तक बिना टिकट के तीन यात्री पहुंच गए। पिछले दिन उस पर राज्य सभा में बहुत गरमागरम बहस हुई। सदस्यों ने मार्ग की कि कठोर से कठोर कार्यवाही होनी चाहिए। मंत्री महोदय ने सदस्यों की मंशा को ध्यान में रखते हुए 15 अधिकारियों को जिन की असावधानी के कारण ऐसा हुआ मुअत्तल किया। कल राज्य सभा में मंत्री जी ने बताया कि 15 अधिकारियों को उन्होंने सस्पेंड किया। साथ साथ उन्होंने यह भी घोषणा की कि बम्बई हाई कोर्ट के एक माननीय न्यायाधीश इस की जांच करेंगे। यह आज के अखबारों में है। मैं कहना चाहता हूँ कि जिस तरह की असावधानी हुई है उस में सस्पेंड नहीं ऐसे अफसरों को डिसमिस होना चाहिए। मैं